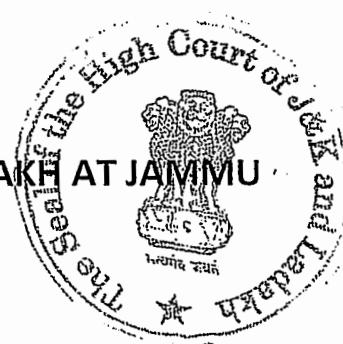


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU

(Office of the Registrar Judicial)

File No.: MAC APP 110/2022



United India Insurance Co. Ltd

Titled

V/s

Rashpal Singh & ors

..... Petitioner/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

2. Balwant Raj
S/O Isher Dass
R/O Kangri Tehsil Sunderbani
(Driver)

3. Kamlesh Devi
W/O Sham Lal
R/O 380/9 Nanak Nagar, Jammu
(Owner)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 23.02.2026 09.00 A.M. or the next working day if 23.02.2026 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 11th day of February, 2026 at Jammu.

Registrar (Jud.)
Regis. Court of J&K
High Court of J&K and Ladakh

Jammu

11/02/26

No.: 947

Dated: 12-2-26

Copy of the above forwarded to:

1. The Editor Daily Excelsior, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 800/- vide No 217 dated 05-02-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

AM 11/02/26
Registrar (Judl.)
Registrar, Judicial
High Court of J&K
JAMMU
High Court of J&K and Ladakh

OK
11/02/26 Jammu